

O.A. 204/99

Order dated 25.1.2000

At the instance of learned Counsel for the petitioner, adjourned to 16.2.2000 for considering M.A. 63 and 64 of 2000.

*S. J. M.*  
Vice-Chairman  
25/1  
Member(s)

Order dated 16.2.2000

I heard Sri S. B. Jena, learned Addl. Standing Counsel and Sri B. S. Tripathy, learned Counsel for the petitioner on M.A. Nos. 63 and 64 of 2000. M.A. 64/2000 is for fixing an early date of hearing. In M.A. 63/2000, it has been submitted that during pendency of this O.A. the prayer of the applicant has been allowed and she has been offered the post of Poultry Attendant, which is a Group-D post in order dated 15.1.2000 and the applicant has already joined on 15.1.2000. In view of this it is submitted by Sri Jena that the O.A. has become infructuous. Learned Counsel for the petitioner also agrees to this.

In view of submissions made by learned Counsel for both sides, O.A. is disposed of for having become infructuous, but no Order as to costs.

M.A. Nos. 63 and 64/2000 are disposed of accordingly.

*S. J. M.*  
Vice-Chairman  
16/2

For order on M.A. NO 63, 64/2000 Pl.

Bench

Copy of order dt. 16.2.00 may be given to both Counsel.

for attention Pl.

*P. J. M.*  
17/2/00

*P. J. M.*  
17/2/00